

of the Empowered Committee for Trawlers in the Department of Heavy Industry. Such yards which have generated the requisite levels of skills and facilities would be certified under the scheme and would be eligible for the trawler development support.

(4) The trawler building industry would be organised on the basis of a 'consortium' approach for maximising the complementarities of small and large yards. The consortium on the West Coast would be led by the Mazagon Docks Ltd., and in the East Coast by the Garden Reach Shipbuilders and Engineers Ltd. To further the development, of design competence, selective imports of drawings and designs for required fishing technologies would be allowed.

(5) The trawler builders would undertake an effective marketing programme to make the prospective trawler buyers fully aware of the capabilities of the indigenous industry in terms of design, quality, delivery schedules, workmanship and performance.

(6) With a view to giving the Customers the flexibility to have imported equipment of their choice imports of components and equipment would be permitted to the trawler builders without indigenous angle scrutiny upto a value of 20 per cent of the cost of the trawler from a specified list. These components and equipments would be permitted duty free import by such yards also who do not have bonded warehousing arrangements.

(7) The import of trawlers would be permitted on a selective basis on considerations of cost, delivery and special needs so as to ensure rapid development of the marine fishing industry consistent with the utilisation of facilities available in the indigenous trawler building industry. The import requirements would be determined by a Committee of

Secretaries while the individual cases of import would be considered by the Fishing Vessels Acquisition Committee (FVAC) in the Department of Agriculture.

The Empowered Committee will review from time to time, the progress of the trawler building industry and the development of ancillaries. It will periodically modify the list of equipments and components to be imported for fitment of trawlers.

A Notification to this effect was issued on 25th February, 1980.

#### **Repeal of Police Commissioner Act, Delhi**

268. KUMARI KAMLA KUMARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are considering to repeal the Police Commissioner Act of Delhi taking note of the fact that the present set up of Delhi police is not effective and the old set up was better; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) There is no such proposal under Government's consideration.

(b) Does not arise.

#### **Qualifications for translators for posts in Grade IV and V of Kendriya Sachivalaya Rajbhasha Sewa**

269. SHRI T. S. NEGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the minimum educational qualification for posts in Grade IV and V of the Kendriya Sachivalaya Rajbhasha Sewa (Group 'C' Posts) Draft Rules is M.A. in Hindi or English;

(b) whether it is also a fact that the Hindi Translators working in the Ministries and their attached offices were mostly recruited on the basis of Degree in Hindi and English as minimum educational qualification;